

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1619

Dated: 08/03/2019

It is hereby notified that Ms. Maleeka Sharma D/O Sh. Dinesh Kumar Sharma R/O H.No.469, Sector-5, Channi Himmat, Jammu on having been appointed as Munsiff vide Govt. Order No.6064-LD (A) of 2018 dated 03.12.2018, has surrendered her Certificate of Enrollment, as an Advocate, vide her application dated 02.03.2019. Therefore, her Certificate of Enrolment bearing No.JK-317/2017 dated 16.03.2017 is kept in abeyance.

By Order.

(Mohammad Yasin Beigh) 08-03-19
Joint Registrar (Adm)

No: 59323-3/2019 Dated: 08/03/2019

Copy to the: -

- 1-2. Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions, Jammu.
4. Secretary, Bar Council of India, New Delhi.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- 6-7. President Bar Association J&K High Court Jammu/Srinagar.
8. Incharge NIC, High Court of J&K, Jammu for uploading on the website.
9. Ms. Maleeka Sharma D/O Sh. Dinesh Kumar Sharma R/O H.No.469, Sector-5, Channi Himmat, Jammu
.....for information.

Joint Registrar (Adm) 08-03-19